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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

18. RA 060/00042/2015 IN O.A. No. 060/00873/2014

**(Dr. D.K. Sharma Vs. U.O.I)**

**22.07.2015**

Present: Applicant in person.

1. The present Review Application has been filed seeking review of the order dated 16.04.2015 passed in OA No. 060/00873/2014.
2. We have heard the applicant who is present in person and gone through the pleadings as available on record.
3. The applicant wants to reargue the entire matter again. We may notice here that the applicant has failed to point out any mistake apparent on the face of the record or clerical or factual error in our order dated 16.04.2015. What he is insisting in review plea is that view taken by this court is not as per the law. The plea taken by him does not fall within the limited scope of review under Order XLVII, Rule 1 of the Code of Civil Procedure, 1908 read with the provisions of Section 22(3) 1 (f) of the Administrative Tribunals Act, 1985. We cannot sit as an appellate authority over the orders passed earlier by the Bench. What we can do in review jurisdiction is only to correct or rectify a mistake, if same is apparent on the face of the record. The Hon'ble Apex Court in the case of **Inderchand Jain (dead)** through **LRs Versus Moti Lal (dead)** through LRs (2009- (14)

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S.C.C. page 663) has held that "such an application for review would be maintainable not only upon discovery of a new and important piece of evidence or when there exists an error apparent on the face of the record but also if the same is necessitated on account of some mistake or for any other sufficient reason". As such no review of the order in question is warranted.

4. In view thereof, the present Review Application is dismissed.

Uday Kumar Varma  
(UDAY KUMAR VARMA)  
MEMBER (A)

SK  
(SANJEEV KAUSHIK)  
MEMBER (J)

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